## GOVERNMENT OF INDIA MINISTRY OF MINES LOK SABHA STARRED QUESTION No. †\*53 ANSWERED ON 23.07.2025

## **ROYALTY FOR MINERALS**

†\*53. SMT. SANJNA JATAV:

Will the Minister of MINES be pleased to state:

- (a) the details of total amount payable and the amount received/recovered in respect of mineral royalty in Deeg-Bharatpur area during the last five years and the current year, year-wise;
- (b) the number of cases in which penalties have been imposed for illegal mining or violation of terms and conditions of mining along with the total amount thereof; and
- (c) the total amount of said penalty recovered so far along with the amount yet to be recovered?

## **ANSWER**

THE MINISTER OF COAL AND MINES (SHRI G. KISHAN REDDY)

(a) to (c): A Statement is laid on the Table of the House.

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## STATEMENT REFERRED IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO 53 FOR ANSWER ON 23.07.2025 ASKED BY SMT. SANJNA JATAV REGARDING ROYALTY FOR MINERALS:

- (a) There are only minor mineral leases sanctioned in the Deeg-Bharatpur area of Rajasthan. As per section 15 of the MMDR Act 1957, the State Governments have been empowered for making rules for regulating the grant of quarry leases, mining leases or other mineral concessions in respect of minor minerals and for the purposes connected therewith. Further, clause (g) of sub-section (1A) of Section 15 of the MMDR Act, 1957 empowers the State Governments for fixing and collection of rent, royalty, fees, dead rent, fines or other charges in respect of minor minerals. As per information received from the State Government of Rajasthan, the details of total amount payable and the amount received/recovered in respect of mineral royalty in Deeg-Bharatpur area during the last five years and the current year is given at Annexure.
- (b) & (c) As per Section 23C of the MMDR Act, 1957, the State Governments are empowered to frame Rules to prevent illegal mining, transportation, and storage of minerals and for the purposes connected therewith. Accordingly, Government of Rajasthan has notified the 'Rajasthan Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2006' to curb illegal mining in the State.

As per the information provided by State Government of Rajasthan, there are total 159 cases of illegal mining or violation of terms & conditions in last 5 years (2020-2021 to 2024-2025). The total penalty imposed in the said cases is Rs. 9452.38 lakhs and the amount recovered is Rs. 643.99 lakhs.

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The details of total amount payable and the amount received/recovered in respect of mineral royalty in Deeg-Bharatpur area:

SI. No.			Amount received/recovered during the FY (in Lakh Rs.)
1.	2020-2021	8021.84	7895.20
2.	2021-2022	10543.05	10460.85
3.	2022-2023	16926.03	16592.05
4.	2023-2024	19247.63	18678.34
5.	2024-2025	26247.17	25530.20
6.	2025-2026 (up to 17.07.2025)	2448.25	2147.31
Total		83433.97	81303.95